

Eviction of Defence Employees at Panagarh

*602. { Shri Indrajit Gupta:
Shrimati Renu Chakravartty:
Shri Prabhat Kar:
Shri Muhammed Elias:
Shri S. M. Banerjee:

Will the Minister of Defence be pleased to state:

(a) whether several hundred workers of various Defence establishments situated at Panagarh are facing eviction from the self-built hutments in which they have been living for several years; and

(b) what steps are being taken to prevent such eviction or, alternatively to provide the workers concerned with quarters elsewhere?

The Deputy Minister of Defence (Shri Raghu Ramaiah): (a) and (b). A statement is laid on the Table of the Lok Sabha.

STATEMENT

There are two cases relating to the irregular occupation by Defence civilians of certain land at Panagarh.

2. The first case relates to about 124 Civilian employees working in Defence Establishments who have been in unauthorised occupation of certain Military land at Panagarh since 1953. On representations made by them, a decision was taken in April, 1960 to stay their eviction from land occupied by them, till construction of accommodation for civilian Defence Employees up to the sanctioned limit is completed in this area.

3. The second case relates to 80 civilian employees working in Defence establishments at Panagarh who along with a number of other people are in unauthorised occupation of certain land belonging to the Ministry of Food and Agriculture; all these persons including 80 civilian employees were served with notices of eviction by that Ministry on 4th April, 1960

About 11 encroachers who are not Defence civilian employees have obtained an injunction from the Calcutta High Court restraining the Chief Jute Development Officer, Ministry of Food and Agriculture, from proceeding with the eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act 1958. It is understood from the Ministry of Food and Agriculture that the action to be taken against the rest of the encroachers including 80 civilian Defence employees is under their consideration. The provision of an alternative site for those among them who are Defence employees is being examined.

President's Assent to Kerala Bills

*603. { Shri A. K. Gopalan:
Shri T. B. Vittal Rao:
Shri Ram Krishan Gupta:
Shri Rameshwar Tantia:
Sardar Iqbal Singh:
Shri M. K. Kumaran:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Kerala Agriculturists Debt Relief Bill, the Kerala Jenmikaram Abolition Bill and the Kerala Agrarian Relations Bill have been lying with the Government of India for President's assent since a long time;

(b) if so, how long has each of these Bills been with the Government of India; and

(c) what is the reason for withholding President's assent to these Bills?

The Minister of Home Affairs (Shri G. B. Pant): (a) to (c). The Kerala Agriculturists Debt Relief Bill was received an 2nd July, 1959, and the Kerala Agrarian Relations Bill on 1st August, 1959. By the President's proclamation relating to Kerala issued on 31st July, 1959, the operation of article 201 of the Constitution had been suspended. The Kerala Jenmikaram Abo-